Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

**Appeal No. 84 of 2010** 

Dated: 15<sup>th</sup> April, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. H.L. Bajaj, Technical Member

Haryana Power Generation Corp. Ltd. .... Appellant (s)

Versus

Haryana Electricity Regulatory Commission ... Respondent (s)

Counsel for the Appellant (s): Mr. Pradeep Dahiya with

Mr. Diwaan Chand Arya (Rep.)

**ORDER** 

The only grievance expressed by the learned counsel for the

Appellant is that the truing up order has been passed by the

Commission without giving opportunity to the Appellant, who is a

party to the original proceedings.

As correctly pointed out by the Registry, it is only a letter

written by the Secretary of the Commission to the Appellant

informing about the Commission's decision. As pointed out by the

learned counsel for the Appellant the truing up order has to be

passed by the Commission only after giving opportunity to the

Appellant.

It is represented that already an Application has been filed

before the commission.

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Therefore, it would be appropriate to direct the Appellant to

approach the Commission requesting to dispose of that Application,

which has already been filed, after giving an opportunity to him.

Through a letter the decision of the Commission in the truing up

matter can not be conveyed to the Appellant.

In these circumstances, we direct the Appellant to approach

the Commission requesting the Commission to give an opportunity

to them before passing a truing up order and we further direct that

after hearing the Appellant, the appropriate Order may be passed.

With these observations, the Appeal is disposed of.

(H.L. Bajaj) Technical Member (Justice M. Karpaga Vinayagam)
Chairperson